

ITEM NO.16

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4347/2022

(Arising out of impugned final judgment and order dated 23-02-2022 in WA No. 1698/2021 passed by the High Court of Kerala at Ernakulam)

DR. PREMACHANDRAN KEEZHOTH & ANR.

Petitioner(s)

VERSUS

THE CHANCELLOR, KANNUR UNIVERSITY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.35569/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Dama Seshadri Naidu, Adv.
Mr. M. P. Vinod, AOR
Mr. Atul Shankar Vindo, Adv.
Ms. Shivali Chaudhary, Adv.
Mr. Poornachandiran R., Adv.
Mr. Siddharth Chapalgaonkar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER